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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1697/1997

This the 29th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI N. SAHU, MEMBER (A)

1. Shri Khagesh
S/O Shri Raghuvan Singh,
R/O 3/31, D.M.S. Colony,
Mayapuri, Delhi. ... Applicant
(By Shri S. K. Gupta & Shri U. Srivastava, Advocates)

- versus -

1. Govt. of N.C.T.
through Director General,
Home Guards & Civil Defence,
C.T.I. Complex,
Raja Garden, Delhi.

2. Commandant,
Home Guards,
C.T.I. Complex,
Raja Garden, Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicant on
admission.

The applicant were appointed as Home Guard under
rule 3 of the Delhi Home Guard Rules, 1959. His
services were dispensed with. He made representation
on 21.5.1995 against the termination of his services.
The learned counsel for the applicant says that the
representation has not been decided so far.
Accordingly, he prays for a direction to the
respondents to decide his representation within a
specific period.

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We are of the view that looking into the nature of relief claimed, this O.A. can be disposed of at the admission stage. Accordingly, we direct the respondents to dispose of the aforesaid representation of the applicant within a period of three months from the date of receipt of a copy of this order. In case the applicant feels aggrieved by any adverse order on his representation, he shall have liberty to file an application under Section 19 of the Administrative Tribunals Act, 1985, and if such an application is filed, it shall be disposed of in accordance with law.

Accordingly, this O.A. is finally disposed of.

(K. M. Agarwal)
Chairman

Narasimha
(N. Sahu)
Member (A)

/as/